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IN THE COURT OF THE CHIEF METROPOLITAN

MAGISTRATE,

TEES HAZARI, DELHI

CC NO:

(3) T-2-10

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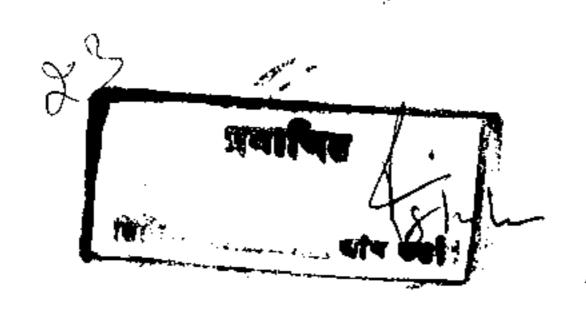
Securities and Exchange Board of India, a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its regional office at Block No.1, Rajendra Bhawan, Rajendra Place District Centre, New Delhi 110 008 and represented by its Assistant General Manager, Kum. Jyoti Jindgar.

...Complainant

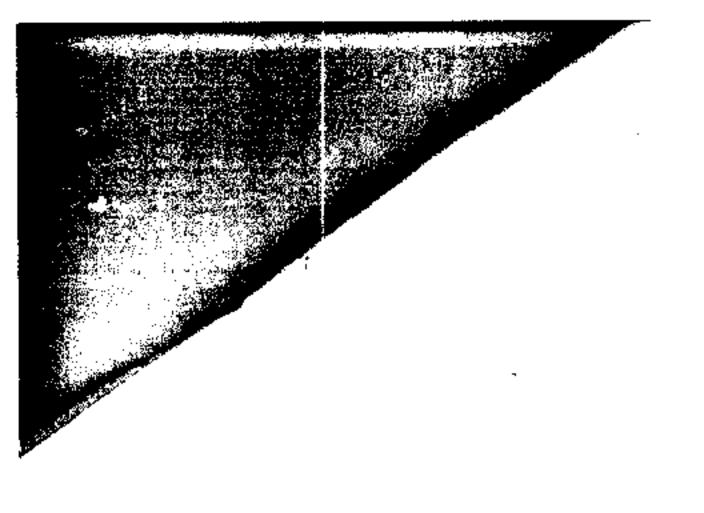
Vs.

Greenways Projects Ltd., a company incorporated under the provisions of Companies Act, 1956 and having its registered office at 601, Indraprakash, Barakhamba Road, New Delhi 110 001.

 Shri A.K. Chadha, s/o not known to the complainant; Occupation Director of the Accused No.1;



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3)

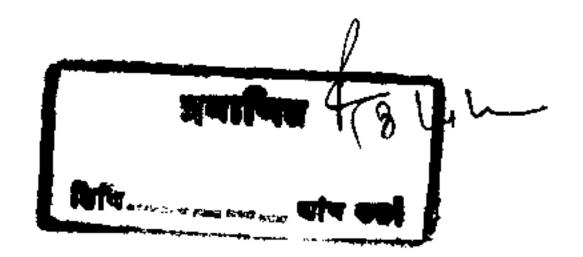
address; as that of Accused No.1.

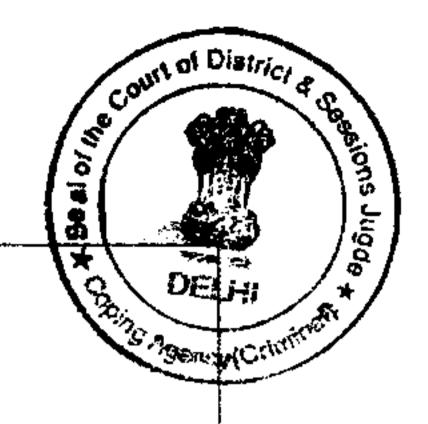
- 3. Shri S.K. Khosla, s/o not known to the complainant; Occupation Director of the Accused No.1; address; as that of Accused No.1.
- 4. Smt. Harjeet Kaur, s/o not known to the complainant; Occupation Director of the Accused No.1; address; as that of Accused No.1.

...Accused

COMPLAINT UNDER SECTION 200 OF THE CODE OF
CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1)

AND 27 OF SECURITIES AND EXCHANGE BOARD OF
INDIA ACT, 1992





SEBI VS. GREENWAYS PROJECTS

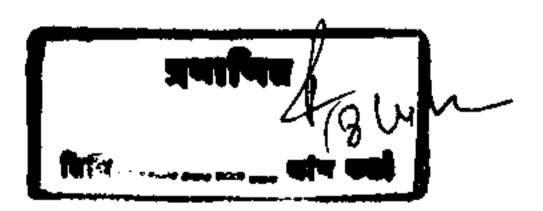
12.04.12

Present. AR for complainant with counsel.

Process Server Ct. Sandeep is present. His statement u/s 82 Cr.PC qua accused no. 2, 3 and 4 recorded separately. I am satisfied with his statement. In view of his statement accused no. 2 A.K.Chadha, accused no. 3 S.K. Khosla and accused no. 4 Harjeet Kaur are declared Proclaimed offender.

Repeatedly summons issued to accused no. 1 not received back or received back unexecuted. Ld. Counsel for complainant submits that no fresh address of these accused no. 1 is available with the complainant. Hence he prayed that at this stage present complaint may be adjourned sine-die with liberty to revive the case. In view of the facts and contentions present complaint is adjourned sine-die with liberty to revive the case as and when need arises./File be consigned to the Record Room.

(G.N. PANDEY ACMM(SPL ACTS), CENTRAL DELHI/12\04.12





SEBI VS. GREENWAYS PROJECTS CC NO. 12/5

Statement of Ct. Sandeep No. 1193 ND presently posted at PS Tughlak road. On S.A.

I received the process u/s 82 Cr.PC against the accused no. 2 Mr. A.K. Chadha, accused no. 3 Mr. S.K.Khosla and accused no. 4 Smt. Harjeet Kaur for its execution. On 25.06.10, I went to the address of the accused no. 2, 3 and 4 and as per order of this court and enquired about the accused persons from the security guard there and he told me that since long the present company has shifted from the said premises and he could not say about accused no. 2, 3 and 4 about their location. Thereafter, I affixed the process u/s 82 Cr.PC at the main gate of the said premises of accused no. 2, 3 and 4 I made beating of drums as per Section 82 Cr.PC. Thereafter, I affixed the said process copy at the court notice board of Tis Hazari court complex on the same day. My report is duly signed by me and same is Ex.C1, C2 and C3 which bears my signatures at point A. My report is correct.

RO&AC

(G.N. PANDEY) ACMM(SPL|A (CTS), ∕C∉NTRAL DELHI/\2.04.12

कार्यालय जिला एवम् सत्र यायाधीश विभाग (फीजदारी) प्रमाणित जॉच प्रतिलिपि

मा साक्य अविनियम 1872 की

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